



**The Orissa Homoeopathic Medical Teaching Service (Appointment of Lecturer
Validation) Act, 1995**

Act 4 of 1996

Keyword(s):

Lecturer, Recruitment Service, Validation Act

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ORISSA ACT 4 OF 1996

**THE ORISSA HOMOEOPATHIC MEDICAL TEACHING SERVICE (APPOINTMENT OF
LECTURER VALIDATION) ACT, 1995**

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ORISSA ACT 4 OF 1996

***THE ORISSA HOMOEOPATHIC MEDICAL TEACHING SERVICE (APPOINTMENT OF LECTURER VALIDATION) ACT, 1995**

[Received the assent of the Governor on the 11th January 1996 first published in an extraordinary issue of the Orissa Gazette, dated the 12th February 1996]

AN ACT TO VALIDATE THE APPOINTMENT OF LECTURER IN DR. ABHIN CHANDRA HOMOEOPATHIC MEDICAL COLLEGE & HOSPITAL, BHUBANESWAR

BE it enacted by the Legislature of the State of Orissa in the Forty-sixth Year of the Republic of India as follows:—

Short title
and
Commence-
ment.

1. (1) This act may be called the Orissa Homoeopathic Medical Teaching Service (Appointment of Lecturer Validation) Act, 1995.

(2) It shall come into force at once.

Definitions.

2. In this Act, unless the context otherwise requires,—

(a) "Lecturer" means the lecturer appointed to the service;

(b) "Recruitment Rules" means the Rules regulating recruitment to the Orissa Homoeopathic Medical Teaching Service (Method of Recruitment and Conditions of Service) Rule, 1980 published in the notification of the Government of Orissa in the Health & Family Welfare Department No. 17488—HVI-Med.-VS-2/81-H., dated the 19th May 1981, as amended from time to time;

(c) "Service" means the service as specified in the Recruitment Rules; and

(d) "Year" means the Calendar year.

Validation.

3. (1) Notwithstanding anything contained in the Recruitment Rules, Dr. Bishnu Charan Sahoo shall be deemed to have been validly and regularly appointed as a Lecturer in the cadre of Senior Teaching posts as defined in clause (g) of rule 2 of the Recruitment Rules with effect from 11-6-1986 and no such appointment shall be challenged in any court of law merely on the ground that such appointment is made otherwise than in accordance with the procedure laid down in the Recruitment Rules.

(2) His *inter se* seniority in the cadre of Lecturer shall be fixed with effect from 11-6-1986.

* For the Bill See Orissa Gazette, Extraordinary, dated the 15th November 1995 (No. 1270)